

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1185
ANSWERED ON:21.03.2012
ESTABLISHMENT OF AERAAT
Yadav Shri Arun Subhashchandra

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether establishment of Airports Economic Regulatory Authority Appellate Tribunal (AERAAT) has been notified;
- (b) if so, the number of disputes that came before it for adjudication between two or more service providers and between service provider and consumer groups, since its establishment, year-wise; and
- (c) the brief details of the cases, if any, pending before the Tribunal alongwith the reasons for their pendency?

Answer

- MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a) Yes, Madam. Establishment of Airports Economic Regulatory Authority Appellate Tribunal (AERAAT) was notified GSR 59(E) dated 04.02.2010.
- (b) The number of appeals filed during 2010 and 2011 is 5 and 14 respectively.
- (c) Out of 5 appeals filed in 2010, 4 appeals have been disposed off and out of 14 appeals received in 2011, 7 appeals have been disposed off. The details of the pending cases is at annexure, and are at different stages of hearing.